

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA. NO. 237/86

Smt.S.B.A.Khan  
C/o. Shri G.K.Masand,  
Advocate, High Court,  
24-B, Rajabahadur Compound,  
3rd Flr. Rajabahadur Mansion,  
Hamam Street, Fort, Bombay. .. Applicant

v/s.

Union of India & others. .. Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances :

Shri G.K.Masand  
Advocate  
for the Applicant

Shri J.D.Desai  
(for Shri M.I.Sethna)  
Advocate  
for the Respondents.

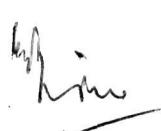
ORAL JUDGMENT

Dated: 19.4.1989

(PER: M.B.Mujumdar, Member (J))

Heard Mr.G.K.Masand for the applicant and Mr.J.D.  
Desai for Mr.M.I.Sethna for the respondents.

2. In this application the order dated 14.4.1986 (Ex.'H') by which the applicant was reverted to the post of U.D.C. is challenged. But this order is subsequently cancelled by order dated 17.6.1988 (Ex.'Q') in OA. 229/89, <sup>in the case</sup> in which we have passed some interim order today. In view of this situation, Mr. Masand does not press this application. Hence, the application is disposed of as withdrawn with no order as to costs.

  
(M.Y.Priolkar)  
Member (A)

  
(M.B.Mujumdar)  
Member (J)